

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:3124
ANSWERED ON:14.12.2005
MODIFICATION OF POLICY FOR ALLOTMENT OF HOUSE
Patel Shri Kishanbhai Vestabhai;Singh Shri Sugrib

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether the Delhi Development Authority (DDA) proposes to modify its policy for allotment of house as reported in `The Times of India` dated December 2, 2005;
- (b) if so, the facts of the matter reported therein;
- (c) whether there has been a number of cases in the past where double allotments have been made by the DDA;
- (d) if so, the details thereof; and
- (e) the action taken by the DDA on such cases?

Answer

MINISTER OF URBAN DEVELOPMENT AND CULTURE (SHRI S. JAIPAL REDDY)

(a): Yes, Sir.

(b): Under the modified policy, one person or family can submit only one application for allotment of DDA flat. If a case of multiple applications by one person or family is detected, all applications and allotments, if any, made against such applications of the concerned applicant are liable for cancellation.

(c)to(e): The Delhi Development Authority (DDA) has informed that two cases of multiple allotments under the Festival Housing Scheme, 2004 have come to their notice. In both cases, the applicant was finally allotted only one flat and other allotments made to him/her were cancelled, as per the then prevailing DDA policy.